### Government of Jharkhand

375 30.6.2021

## Home, Prison & Disaster Management Department

## (Disaster Management Division)

#### **ORDER**

Whereas, the Ministry of Home Affairs has issued lockdown/Unlock orders vide Order dated 24.03.2020, Order dated 15.04.2020, Order dated 01.05.2020, Order dated 17.05.2020, Order dated 30.05.2020, Order dated 29.06.2020, Order dated 29.07.2020, Order dated 29.08.2020, Order dated 30.09.2020, Order dated 27.10.2020, Order dated 25.11.2020, Order dated 28.12.2020, Order dated 27.01.2021, Order dated 26.02.2021, Order dated 23.03.2021, Order dated 29.04.2021 and Order dated 27.05.2021 due to the prevailing COVID 19 situation;

Whereas, in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act 2005, the Union Home Secretary and Chairman, National Executive Committee has issued an order dated 29.06.2021 directing to consider implementation of targeted and prompt actions for COVID-19 management as communicated vide Ministry of Health and Family Welfare DO Number Z 28015/85/2021-DM Cell dated 28.06.2021 and directing to implement the National Directives for COVID-19 management;

Whereas, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005, Chief Secretary Jharkhand in his capacity as Chairperson, State Executive Committee has issued directions to all the Departments of Government of Jharkhand and all the District Administrations for the strict implementation of Guidelines and State Directives vide Order number 207 dated 16.06.2021 which was extended by Order number 216 dated 23.06.2021;

Whereas the situation of COVID-19 has been reviewed and it has been observed that there has been a fall in the number of new COVID-19 cases as well as fall in positivity but at the same time it is anticipated that gatherings and congregations may pose a considerable threat of spread of COVID-19;

Whereas, in exercise of the powers under section 18(2)(d) of the Disaster Management Act, 2005, the State Disaster Management Authority has directed the undersigned to issue an order with guidelines for the containment of COVID 19;

Now therefore, in exercise of the power conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Member Secretary, State Executive Committee, hereby directs all the Departments of Government of Jharkhand and all the District Administrations to ensure that the following guidelines are observed by all from 6 AM on 01.07.2021 till next further order;

30/06/2021

- 1. All shops shall be permitted to open till 8 PM in all districts.
- 2. All shops including shops selling fruits, vegetables, grocery items, sweets and eatables shall remain closed from 8 PM on Saturday to 6 AM on Monday. Milk outlets shall be permitted to open.
- 3. Above mentioned restrictions shall not be applicable to medicine shops/ diagnostic centres/clinics/hospitals/milk outlets/ petrol pumps/LPG outlets/CNG outlets/restaurants doing home delivery and take away/dhabas located on national/state highways /cold storages/warehouses/ unloading of goods.
- 4. Movie halls/ multiplexes / theatres are permitted to operate at 50 % capacity.
- Clubs shall remain closed.
- 6. Restaurants and Bars are permitted to operate sit in dining at 50% capacity.
- 7. All Government of India, State Government and private offices are permitted to function with 50%strength of Human Resources.
- 8. Unhindered transportation/logistics of all goods is permitted.
- 9. All activities previously permitted shall continue to be permitted.
- All religious places/places of worship are permitted to open but visitors are prohibited.
- 11. All indoor or outdoor congregations of more than 50 persons are prohibited in the state including marriage and last rites related functions.
- 12. Banquet halls and community halls are permitted to host congregations of upto 50 persons.
- 13. All processions are prohibited.
- 14. All educational institutions including schools/colleges/\text{\text{IT}/skill} development centres/coaching institutions/training institutions shall be closed. Digital content/ online education may be provided to the students.

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- 15. All examinations to be conducted by various authorities of Government of India are permitted subject to compliance of SOP dated 10.09.2020 issued by Ministry of Health and Family Welfare, Government of India in this regard.
- 16. All examinations to be conducted by various authorities of Government of Jharkhand shall be postponed.
- 17. All ICDS centres shall remain closed. Home delivery of National Food Security Act entitlements shall be ensured.
- 18. All fairs and exhibitions are prohibited.
- 19. All stadiums/gymnasiums/parks are permitted.
- 20. All swimming pools shall remain closed.
- 21. Bus transport is permitted for Intra state movement but shall remain prohibited for interstate movement.
- 22. Public transport by bus/auto/ tempo shall be in compliance with guidelines to be issued by Department of Transport and Civil Aviation in this regard. The number of passengers permitted on such vehicles shall be as per the provisions of applicable law and rules.
- 23. Movement of persons is permitted from 9 PM to 6 AM only with respect to activities permitted beyond 8 PM, air/rail related travel, attending last rites and for discharge of any duty related to control of COVID-19.
- 24. With regard to e pass the following provisions shall prevail:
  - i. For any kind of inter state movement by personal vehicle the person shall carry E-Pass, Valid photo identity card and valid ticket in case of air/rail related travel. E Pass shall be downloaded from epassiharkhand.nic.in.
  - ii. E pass shall not be required for intra district movement and inter district movement within the state.
  - All movement into the state by personal vehicle or taxi shall be permitted only on producing E pass.

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- iv. Vehicles of Government of India/Government of Jharkhand/other state governments shall be exempt from the requirement of Epass.
- v. Vehicles passing through the state shall not be required to produce E pass.
- vi. District administration shall make suitable arrangements including setting up of properly manned border check posts for implementing the above directions. SSP/SP Shall deploy police personnel in adequate number for implementing the directions.
- 25. Haats in rural/urban areas shall be permitted only on the condition that adequate arrangements for ensuring social distancing is ensured. Marking of circles on ground shall be done to ensure social distancing.
- 26. No person without mask/face cover shall be permitted entry in any government office/ railway station/ airport/ bus/ taxi/ auto rickshaw / any other public place like shop etc.
- 27. The guidelines and state directives annexed shall be followed.
- 28. Any person violating these guidelines or the attached state directives will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act 2005, besides legal action under Section 188 of the IPC and other legal provisions as applicable.

(Amitabh Kaushal)
Secretary,
Disaster Management Division,
Jharkhand.

Memo no. 375

Ranchi, Dated:..30.161.2021

Copy to — Principal Secretary to Chief Minister/PS to all Ministers/DS to Chief Secretary/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to - Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.

Secretary,
Disaster Management Division,
Jharkhand.

Guidelines on the measures to be taken by Departments of Government of Jharkhand/District Administrations for containment of COVID-19.

- The directions and national directives communicated vide Order dated 29.06.2021 (annexed) of Ministry of Home Affairs; Government of India shall be implemented.
- 2. The examinees of all examinations conducted by Government of India authorities shall be exempted from restrictions related to movement out of Containment zone(s) for the purpose of examinations and their admit card shall be treated as entry pass for this purpose. SOP dated 10.09.2020 (annexed) issued by Ministry of Health and Family Welfare shall be complied with.
- 3. Hotels, Restaurants and other hospitality units such as guest house/Dharamshala/lodge etc shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020(annexed).
- Shopping Malls shall comply with SOP on preventive measures issued by Ministry of Health and Family Welfare, Government of India on 01.03.2021 in this regard.
- 5. All domestic travellers shall comply with the guidelines for domestic travel (air/train/inter-state bus travel) issued by Ministry of Health and Family Welfare Government of India, on 24.05.2020 in this regard (annexed).
- 6. All international travellers on Vande Bharat and Air Transport Bubble flights shall comply with the SOP issued by Ministry of Home Affairs, Government of India on 22.08.2020 in this regard (annexed).
- 7. All domestic air travel shall be in accordance with guidelines issued by Ministry of Civil Aviation, Government of India on 25.05.2020 (annexed).
- 8. Offices shall comply with the SOP on preventive measures laid down by Ministry of Health and Family Welfare, Government of India in this regard on 04.06.2020 (annexed).

9. The state directives as annexed shall be adhered to while carrying out the permitted activities.

(Amitabh Kaushal)

Secretary,

Disaster Management Division, Jharkhand.

# State Directives for COVID-19 Management

- Wearing of face cover/mask is compulsory in public places, in work places, and during transport.
- 2. Individuals shall maintain social distance of do gazkidooriin public places.
- 3. Spitting in public places is prohibited.
- 4. Persons above 65 years, persons with co-morbidities, pregnant women and children below the age of 10 years are advised to stay at home, except for essential and health purposes.
- District authorities may advise individuals to install the AarogyaSetu application on compatible mobile phones and regularly update their health status on the app.

## **Shops**

- 6. Provision for sanitizer will be made at all entry point.
- 7. All persons in charge of shops will ensure that the number of persons entering the shop shall not exceed the number required to maintain social distance.
- 8. Wearing of face cover/mask is compulsory by workers and customers.
- 9. Hand gloves may be worn by all the workers.
- Shops would ensure frequent sanitisation throughout the day of all points which frequently come into human contact eg. door handles, surface of table/counter etc.
- Shops would ensure sanitisation of entire workplace and common facilities at the beginning of the day and end of the day.
- 12. Shops to ensure that any worker suffering from fever/cough/breathing problem does not attend the shop and is referred to nearest health facility.
- 13. Any customer apparently having cough/breathing problems to be denied entry and may be asked to immediately contact health facility.

(Amitabh Kaushal)

Secretary,

Disaster Management Division, Jharkhand.